

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 14

IA 1474/2020

IA 499/2021

In

C.P.(IB)590/MB/2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **27.10.2023**

NAME OF THE PARTIES: **STATE BANK OF INDIA & ANR**

V/s

**TOPWORTH STEELS & POWER PVT
LTD**

Section 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Viraj Parekh a/w Mr. Dhrupad Vaghani, Ld. Counsel for RP present.
2. In terms of para 28 of the order dated 11.10.2023 approving the resolution in the case of Corporate Debtor, these applications are to be prosecuted by the Successful Resolution Applicant. Necessary application for substitution has to be brought on record.
3. Counsel for the Applicant is directed to bring this fact to the notice of the Successful Resolution Applicant.
4. List this matter on **11.12.2023**.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)